

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13909/2024
(Arising out of impugned final judgment and order dated 20-03-2024
in FAD No. 93/2024 passed by the High Court Of Judicature At
Allahabad)

BHEEM YADAV

Petitioner(s)

VERSUS

KAUSHALYA DEVI

Respondent(s)

(IA No. 139614/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 139613/2024 - EXEMPTION FROM FILING O.T.)

Date : 06-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Akshay Saxena, AOR
Mr. Alok Saxena, Adv.
Mr. Anurag Soan, Adv.
Mr. Ritu Raj, Adv.
Ms. Anya Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite service, no one has put in appearance
on behalf of the respondent.

Leave granted.

Hearing expedited.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)